NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 1471/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES:

Cosima Marine Pvt. Ltd.

V/s.

Pragati Marine Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

21. Adv Akash Jan

Advocate for

Petitioner/

& Operational Creditor

ORDER

CP No. 1471/I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner's Counsel with liberty to file afresh, this Company Petition is hereby dismissed as withdrawn with liberty to file afresh in accordance with law, rectifying all the defects present in this Petition.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Scl/-

B.S.V. PRAKASH KUMAR

Member (Judicial)